



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jan/202324/7

DATED: 09/02/2024

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jan/202324/7 dated 09/02/2024 of Norms Committee - IV for the year 2023-24 was held on 09/02/2024 under the Chairmanship of S.B.S REDDY, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	UTTAM JANA,FTDO	DGFT(HQ)
2	VINOD KASHYAP,Deputy DGFT	DGFT(HQ)
3	Nimesh Singh,Young Professional	DGFT(HQ)
4	NAND Lal,Technical Consultant	DPIIT
5	SHAISH KUMAR,Technical Consultant	DGFT
6	DINESHNARAIN MATHUR,Technical Consultant	DGFT
7	Nand Lal,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	HEUBACH COLOUR PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00005539AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pigment Yellow 83(Pigment Yellow 83)	1 Kg	Napthol AS-IRG	0.714 Kg
		3-3-DCB (3,3 Dichlorobenzidine Dihydrochloride)	0.311 Kg
		Caustic Soda Lye 100%	0.662 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	2 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	RITIKAA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005729AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item Name-1: DOORS, WINDOWS, DECK, CLADS, SCREENS, CORNICES, PALMETS, CARCASES AND CABINETS (1.865 CBM)(DOORS, WINDOWS, DECK, CLADS, SCREENS, CORNICES,PALMETS, CARCASES AND CABINETS (1.865 CBM)), (MADE FROM ACCOYA PINE WOOD)	
Qty. : 1131 Kg	

Import item: ACCOYA PINE WOOD (TIMBER IN LOG FORM SUITABLE FOR SOWING/PEELING)

Qty.: 1.27Kg/Kg content in export.

Export Item Name-2: ALL NATURAL REAL WOOD HANDRAIL PROFILE (1.865 CBM)(ALL NATURAL REAL WOOD HANDRAIL PROFILE (1.865 CBM)) (**MADE FROM ACCOYA PINE WOOD**)

Qty. : 1131 Kg

Import item: ACCOYA PINE WOOD (TIMBER IN LOG FROM SUITABLE FOR SOWING/PEELING

Qty.: 1.36Kg/Kg content in export.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	3 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005744AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Pigment Yellow 12(Pigment Yellow 12)	1 Kg	3,3-Dichlorobenzidine Dihydrochloride	0.383 Kg
		Aceto Acetanilide	0.540 Kg
		Rosin	0.061 Kg
		Caustic soda lye 100%	0.339 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

HQ File Number	HQRNORM APPLY 00005854AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pigment Yellow 74(Pigment Yellow 74)	1 Kg	4-nitro 2-anisidine	0.445 Kg
		Acetoacetic o-anisidine	0.553 Kg
		Acetoacet Para Anisidine	0.007 Kg
		Caustic soda lye 100%	0.289 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	5 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	HEUBACH COLOUR PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00005964AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pigment Red 112(Pigment Red 112)	1 Kg	Napthal ASD	0.577 Kg
		2.4.5 Trichloro Aniline	0.395 Kg
		Caustic Soda Lye 100%	1.272 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	6 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005968AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Complete and balanced chemical reaction showing recovery and sale value of by-product. 2. To what extent, sodium metal is consumed in the reaction. Technical justification with chemistry may be given. 3. Technical justification for using 2 moles of TAA may be furnished as only 1 mole is shown in the end-product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	7 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005969AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Complete and balanced chemical reaction showing recovery and sale value of by-product. 2. Technical justification for import of Sodium 3-Nitrobenzene Sulphonate as it is neither shown in chemistry given nor in process description whether it is recycled back. How it is consumed? 3. Material balance for entire process showing recovery of import and by-product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

HQ File Number	HQRNORM APPLY 00005972AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Phthalocyanine Blue crude(Phthalocyanine Blue crude)	1 Kg	Phthalic Anhydride	1.082 Kg
		Urea	1.022 Kg
		Cuprous Chloride	0.181 Kg
		Hisol P2 (Alkyl Benzene)	0.014 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	9 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	HEUBACH COLOUR PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00006060AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pigment Blue 15.3(Pigment Blue 15.3)	1 Kg	Phthalic Anhydride	1.091 Kg
		Urea	1.023 Kg
		Cuprous Chloride	0.184 Kg
		Hisol P2 (Alkyl Benzene)	0.015 Kg

		Resin	0.034 Kg
		Caustic Soda Lye 100%	0.075 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	10 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00007808AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024

1. Specific item to be imported under S.NO. 1
2. If all the raw material required than give separate quantity to be imported for each of raw material.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	11 / NC/4/MEET/Jan/202324/7
Case Status	Case Rejected
Party Name	INTERNATIONAL PRINT-O-PAC LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00008230AM24
RA File Number	052304000191 AM11
Licence No and Date	0510274936/13/10/2010

Norms Committee Decision:

The committee considered the case as per agenda and noted that the firm has not provided sufficient information to review the case. Hence, the committee decided to reject the case

Case No.	12 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	RAJ PETRO SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

HQ File Number	HQRNORM REVIW00006449AM24
RA File Number	NA
Licence No and Date	0310780071/30/04/2014
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case.	

Case No.	13 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00004707AM24		
RA File Number	NA		
Licence No and Date	0310815139/11/08/2017		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TARTRAZINE(TARTRAZINE)	1 Kg	ANILINE	0.480 Kg
		DIMETHYL ACETAL SUCCINATE	0.426 Kg
		SODA ASH	0.570 Kg
		SODIUM NITRITE	0.315 Kg
		CAUSTIC SODA	0.170 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	14 / NC/4/MEET/Jan/202324/7		
Case Status	Case Deferred		
Party Name	RALLIS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM REVIW00001898AM24		
RA File Number	039504001017 AM18		
Licence No and Date	0310820163/27/03/2018		

Norms Committee Decision:

The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.

Case No.	15 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005028AM24
RA File Number	NA
Licence No and Date	0310824492/17/10/2018

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ALLURA REC (FOOD RED 170C.I NO16035(ALLURA REC (FOOD RED 170C.I NO16035)	1 Kg	PARA CRESIDINE	0.500 Kg
		BETA NAPHTHOL	0.512 Kg
		SODIUM NITRITE	0.210 Kg
		SODA ASH	0.740 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	16 / NC/4/MEET/Jan/202324/7
Case Status	Case Rejected
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006642AM24
RA File Number	NA
Licence No and Date	1010060082/11/12/2018

Norms Committee Decision:

The committee considered the case as per agenda and noted that the import and export items are same. Hence, the committee decided to reject the case.

Case No.	17 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	ACADIAN SEAPLANTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00008184AM24
RA File Number	039404000862 AM19
Licence No and Date	0310826364/14/01/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the reply submitted is incomplete. The committee decided to call the firm for personal hearing along with following information: 1. Content of import item in export not given. 2. COA shows elemental content in export and import and hence requirement of input cannot be worked out. 3. Export items are in Brand name and content of input not given. No indigenous raw material is shown.	

Case No.	18 / NC/4/MEET/Jan/202324/7	
Case Status	Case Approved	
Party Name	GREENLAM INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024	
HQ File Number	HQRNORM REVIW00004268AM24	
RA File Number	052304000215 AM20	
Licence No and Date	0510411728/03/09/2019	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1 to 6	EXTERIOR GRADE DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 4.00 MM TO 15.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	EUROPLEX HC FILMS (30 MICRON - 80 MICRON)	0.130 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.520 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 4.00 MM to 15.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Europlex HC Films, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	19 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004080AM23
RA File Number	052404000333 AM20
Licence No and Date	0510411816/12/09/2019

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.
4. Complete technical details as per annexure to appendix 4E.

Case No.	20 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004081AM23
RA File Number	052404000597 AM20
Licence No and Date	0510413106/26/12/2019

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.
4. Complete technical details as per annexure to appendix 4E.

Case No.	21 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004082AM23
RA File Number	052404000002 AM21
Licence No and Date	0510413960/04/04/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. Complete technical details as per annexure to appendix 4E	

Case No.	22 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00002051AM23		
RA File Number	NA		
Licence No and Date	0310835721/20/04/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2-ynyl-ether (65% Active)	1 Kg	PROPARGYL ALCOHOL	0.342 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	23 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

HQ File Number	HQRNORM REVIW00006081AM23		
RA File Number	018305000851 AM21		
Licence No and Date	0210209878/19/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
IMIDACLOPRID 20SL (20% W/V)	1 Kg	IMIDACLOPRID TECHNICAL 95%(MIN)	0.191 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	24 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	018305000890AM21		
RA File Number	522404000019 AM21		
Licence No and Date	5210043425/08/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 22% wastage as under:-			
Export item: PRINTED PAPERBOARD CUPS.((MADE OUT OF UN-COATED PAPER & PAPER BOARD OF RELEVANT			
Qty.: 129032.0 KILOGRAMS (KGS)			
Import item:			
S.no.	Item Description	Qty,:	
1.	UNCOATED PAPER & PAPER BOARD OF RELEVANT GSM (GSM 180 to 350)	157419.04 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	25 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004087AM23
RA File Number	052404000164 AM21
Licence No and Date	0510414589/08/07/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. 4. Complete technical details as per annexure to appendix 4E.	

Case No.	26 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00001628AM24
RA File Number	039504000213 AM21
Licence No and Date	0310837169/14/07/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	27 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00006086AM23
RA File Number	022404000048 AM21
Licence No and Date	0210210008/27/07/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
IMIDACLOPRID 350 G/L + 1 Kg TEBUCONAZOLE 10 G/L FS (CAPTIVO 360 FS)		IMIDACLOPRID TECHNICAL 95% (MIN)	0.325 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	28 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	018305001049AM21		
RA File Number	039504000322 AM21		
Licence No and Date	0310838053/02/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ORGANO MOLYBDENUM COMPLEX OF ORGANIC AMIDE(YALUB 85 M)	1 Kg	MOLYBDENUM TRIOXIDE	0.125 Kg
		FATTY AMIDE	0.4417 Kg
		MONO OLEATE(C8-C18)	0.312 Kg
		POWER OIL	0.075 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	29 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM REVIW00006085AM23		
RA File Number	022404000078 AM21		
Licence No and Date	0210210112/17/09/2020		

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
CLODINAFOP PROPARGYL 8% EC (MEGA)	1 Kg	CLODINAFOP PROPARGYL TECHNICAL 95% (MIN)	0.080 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	30 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004086AM23
RA File Number	052404000386 AM21
Licence No and Date	0510415672/28/10/2020

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.

Complete technical details as per annexure to appendix 4E.

Case No.	31 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	018305001218AM21
RA File Number	039404000564 AM21
Licence No and Date	0310839602/19/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A-3643 and ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Cetostearyl Alcohol Ethoxylate 20 mole. (GINONIC CSA-20)	1 Kg	Palm Fatty Acid Distillate (PFAD)	0.2688 Kg
		Copper Chromite Catalyst	0.001 Kg
		Ethylene Oxide	0.771 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	33 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00006502AM24		
RA File Number	NA		
Licence No and Date	0210210236/19/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROPICONAZOLE 14.3% EW	1 Kg	PROPICONAZOLE TECHNICAL 95% MIN	0.143 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	34 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00006514AM24
RA File Number	06AA04002110 AM21
Licence No and Date	0611000004/08/12/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	35 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00057597AM21
RA File Number	32AA04003867 AM21
Licence No and Date	3211000107/07/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PAPAIN REFINE (PACKED IN DRUM WHITE 15L (7015-61-046)+LID RED 1056 NOS. EACH DRUM CONTAINING 6 KGS OF PAPAIN REFINE TOTAL 1056*6 = 6336 KGS)(PAPAIN REFINE (PACKED IN DRUM WHITE 15L (7015-61-046)+LID RED 1056NOS. EACH DRUM CONTAINING 6 KGS OF PAPAIN REFINE TOTAL 1056*6 = 6336 KGS))	6336 Kg	DRUM WHITE 15L (7015-61-046)+LID RED	As Per Packing Policy with accountability clause
PAPAIN REFINE (PACKED IN JERRYCAN SQUARE NAT 5L HDPE 250G UN 4047-2880 NOS WITH CAP BLACK4047 /T/E 2880 NOS.EACH JERRYCAN WITH CAP CONTAINING 5 KGS OF PAPAINE REFINE TOTAL 2880*5= 14400 KGS)(PAPAINREFINE	14400 Kg	JERRYCAN SQUARE NAT. 5L HDPE 250G UN 4047	As Per Packing Policy with accountability clause
		CAP BLACK 4047 T/E	As Per Packing Policy with

(PACKED IN JERRYCAN SQUARE NAT 5L HDPE 250G UN 4047-2880 NOS WITH CAP BLACK 4047 /T/E 2880 NOS.EACH JERRYCAN WITH CAP CONTAINING 5 KGS OF PAPAIN REFINED TOTAL 2880*5= 14400 KGS))			accountability clause
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	36 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004085AM23
RA File Number	05AA04023685 AM21
Licence No and Date	0511000765/13/01/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. 4. Complete technical details as per annexure to appendix 4E.	

Case No.	37 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004921AM24
RA File Number	05AA04030474 AM21
Licence No and Date	0511001233/11/02/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.	

2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.

Complete technical details as per annexure to appendix 4E

Case No.	38 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004359AM23
RA File Number	05AA04043783 AM21
Licence No and Date	0511002051/01/04/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.
4. Complete technical details as per annexure to appendix 4E.

Case No.	39 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004920AM24
RA File Number	05AA04010658 AM22
Licence No and Date	0511002438/05/05/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.
4. Complete technical details as per annexure to appendix 4E.

Case No.	40 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred

Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004499AM24
RA File Number	03AA04014921 AM22
Licence No and Date	0311004036/25/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Please submit revised statement of export in Kg of lubricant and import made in the license. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	41 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00000307AM24
RA File Number	05AA04031302 AM22
Licence No and Date	0511003251/21/06/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. 4. Complete technical details as per annexure to appendix 4E.	

Case No.	42 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00126672AM22
RA File Number	52AA04006762 AM22
Licence No and Date	5211000946/29/06/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms with **22% wastage** as under:-

Export item: PRINTED PAPERBOARD CUPS.

Qty.: 806452.0 KILOGRAMS (KGS)

Import item:

S.no.	Item Description	Qty.:
1.	UNCOATED PAPER AND PAPER BOARD OF RELEVANT GSM(GSM 180 to 350)	983871.44 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	43 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00006515AM24
RA File Number	06AA04004080 AM22
Licence No and Date	0611000589/20/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	44 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00150982AM22
RA File Number	05AA04063572 AM22
Licence No and Date	0511003922/30/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024	
1. Manufacturing process indicating details of import items with photographs etc.	

2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg terms.
3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately.
4. Specific name of import item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	45 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004919AM24
RA File Number	05AA04072273 AM22
Licence No and Date	0511004263/24/08/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.
4. Complete technical details as per annexure to appendix 4E.

Case No.	46 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004084AM23
RA File Number	05AA04081661 AM22
Licence No and Date	0511004760/15/09/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.

3. Specific item to be used in making the export.

Complete technical details as per annexure to appendix 4E.

Case No.	47 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00001653AM23
RA File Number	05AA04081566 AM22
Licence No and Date	0511004801/17/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms **on one time basis** as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 8	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 3.00 MM TO 20.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM)	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (200 GSM - 290 GSM)	0.540 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER (50 GSM - 150 GSM)	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER (18 GSM - 50 GSM)	0.027 KG OR APPLIED QUANTITY WHICHEVER

		IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 3.00 MM to 20.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

4. it is anti-finger print variant

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	48 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00200217AM22
RA File Number	05AA04088014 AM22

Licence No and Date	0511005148/01/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Manufacturing process indicating details of import items with photographs etc. 2. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 3. Specific name of import item. 4. Justification for no wastage in making export items. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	49 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00200219AM22
RA File Number	05AA04088015 AM22
Licence No and Date	0511005149/01/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Manufacturing process indicating details of import item with photographs etc. 2. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 3. Specific name of import item. 4. Justification for no wastage in making export items. . . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	50 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00203252AM22

RA File Number	08AA04032127 AM22		
Licence No and Date	0811002806/05/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Di ethylene glycol Ethoxylate. (Product 4000)	100000 Kg	Di ethylene glycol	2690 Kg
		Ethylene Oxide	99260 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	51 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00203254AM22		
RA File Number	08AA04032128 AM22		
Licence No and Date	0811002807/05/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Castor Oil Ethoxylate. (Product 3600)	200000 Kg	Ethylene Oxide	127820 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	52 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		

HQ File Number	HQRNORM APPLY 00208734AM22		
RA File Number	08AA04032129 AM22		
Licence No and Date	0811002859/11/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Lauryl Alcohol Ethoxylate (Product L1090)	200000 Kg	Lauryl Myristyl Alcohol	64740 Kg
		Ethylene Oxide	139260 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	53 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00220670AM22		
RA File Number	02AA04030424 AM22		
Licence No and Date	0211001360/21/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LAMBDA CYHALOTHRIN 13.1 PERCENT EC (LAMBDA CY 1EC)	1 Kg	LAMBDA CYHALOTHRIN TECHNICAL 95 PERCENT MINIMUM	0.132 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	54 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00231463AM22		
RA File Number	02AA04030558 AM22		
Licence No and Date	0211001432/29/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 13.5 PERCENT + PROPICONAZOLE 11.7 PERCENT	1 Kg	AZOXYSTROBIN TECHNICAL 97 PERCENT MINIMUM	0.1406 Kg
		PROPICONAZOLE TECHNICAL 95 PERCENT MINIMUM	0.1232 Kg
		PROPYLENE GLYCOL	0.0808 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	55 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00231463AM22		
RA File Number	02AA04030558 AM22		
Licence No and Date	0211001432/29/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 13.5 PERCENT + PROPICONAZOLE 11.7 PERCENT	1 Kg	AZOXYSTROBIN TECHNICAL 97 PERCENT MINIMUM	0.1406 Kg
		PROPICONAZOLE TECHNICAL 95 PERCENT MINIMUM	0.1232 Kg

		PROPYLENE GLYCOL	0.0808 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	56 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	DOVOY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00237965AM22
RA File Number	05AA04091081 AM22
Licence No and Date	0511005845/01/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DOVOZYME PSL(CELLULOSE ENZYME) (Containing 40% BIOGENASE S3K)	4750 Kg	BIOGENASE S3K	1900 Kg
DOVOZYME 321(CELLULOSE ENZYME) (Containing 10% BIOGENASE S3K)	1000 Kg	BIOGENASE S3K	100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00245707AM22
RA File Number	05AA04096619 AM22
Licence No and Date	0511006007/09/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
IMAZAMOX 4 % SL(QUALITY STANDARD) (4% W/V)	1 Litre	IMAZAMOX TECHNICAL 97 PERCENT MINIMUM	0.0408 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	58 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00250300AM22		
RA File Number	05AA04099075 AM22		
Licence No and Date	0511006103/12/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Cyproconazole 8% + Propiconazole 25% EC(QUALITY STANDARD)	1 Litre	Cyproconazole Technical 95 Percent Minimum	0.0816 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	59 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00261425AM22
RA File Number	05AA040102798 AM22
Licence No and Date	0511006314/22/11/2021
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:	
1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.	
2. COA report indicating moisture content of both import and export.	

3. Specific item to be used in making the export.

Complete technical details as per annexure to appendix 4E.

Case No.	60 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004918AM24
RA File Number	05AA040102800 AM22
Licence No and Date	0511006316/22/11/2021
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:	
1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export.	
Complete technical details as per annexure to appendix 4E.	

Case No.	61 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00285542AM22		
RA File Number	08AA04035155 AM22		
Licence No and Date	0811003412/14/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Isotridecyl alcohol Ethoxylate. (Product 1008)	200000 Kg	Tridecyl Alcohol	69720 Kg
		Ethylene Oxide	134100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00296670AM22
RA File Number	30AX04000038 AM22
Licence No and Date	3011001585/24/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on **One Time basis** as under:-

Export item: Alkyl Keten Dimer Emulsion.

Qty.: 1088.0 MT

Import item: Alkyl Keten Dimer wax

Qty.:135.66 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00296710AM22
RA File Number	05AA040106652 AM22
Licence No and Date	0511007222/24/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 99% MIN	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.780 Kg
		ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.524 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	64 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00306339AM22
RA File Number	02AX04000044 AM22
Licence No and Date	0211001750/03/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	65 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00002571AM24
RA File Number	08AX04000298 AM22
Licence No and Date	0811003840/24/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to **enhance the quantity of import item no. 1 from 0.292 Kg to 0.714 Kg.**

NOTE: - All other conditions will remain same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

HQ File Number	HQRNORM APPLY 00350288AM22
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Manufacturing process indicating details of import items & Export items with photographs etc. 2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 4. Specific name with specification of import item. 5. Justification for wastage in making export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	67 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004083AM23
RA File Number	05AX04000954 AM22
Licence No and Date	0511008773/11/02/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. Complete technical details as per annexure to appendix 4E.	

Case No.	68 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

HQ File Number	HQRNORM APPLY 00378633AM22		
RA File Number	08AX04000615 AM22		
Licence No and Date	0811004298/07/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content)	1 Litre	Phenol	0.417 Kg
		Mono Chloro Acetic Acid	0.346 Kg
		Caustic Soda	0.040 Kg
		Dimethylamine 40% w/w (Aqueous solution)	0.333 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000173AM23		
RA File Number	02AX04000218 AM22		
Licence No and Date	0211002232/11/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LAMBDA CYHALOTHRIN 13.1 PERCENT EC (LAMBDA CY 1EC)	1 Kg	LAMBDA CYHALOTHRIN TECHNICAL 96 PERCENT MINIMUM	0.132 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	70 / NC/4/MEET/Jan/202324/7
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Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00000251AM23
RA File Number	03AX04000211 AM23
Licence No and Date	0311013888/17/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Please clarify for making 1 Kg of export product, which are the raw materials used and their quantity imported and indigenous and also satisfy the material balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	71 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000252AM23		
RA File Number	03AX04000181 AM23		
Licence No and Date	0311013889/17/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
4-OCTYL-N-(4-OCTYLPHENYL) BENZENAMINE. (YAPOX RA 101)	1 Kg	DIPHENYLAMINE	0.405 Kg
		DIISOBUTYLENE	0.619 Kg
		ACTIVATED CLAY	0.10 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	72 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000524AM23		
RA File Number	03AX04000488 AM23		
Licence No and Date	0311014315/02/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE. (QUREANTI ZMMB)	1 Kg	ORTHO TOLUENE DIAMINE	0.64 Kg
		CARBON DISULPHIDE	0.388 Kg
		ZINC OXIDE	0.207 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	73 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000915AM23		
RA File Number	03AX04002046 AM22		
Licence No and Date	0311014906/20/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2-ynyl-ether (65% Active)	1 Kg	Propargyl Alcohol	0.342 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	74 / NC/4/MEET/Jan/202324/7		
Case Status	Case Deferred		
Party Name	PROEC ENERGY LIMITED		
Meeting Number	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		

and Date	
HQ File Number	HQRNORM APPLY 00000958AM23
RA File Number	05AX04000569 AM23
Licence No and Date	0511012769/24/05/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. Complete technical details as per annexure to appendix 4E.	

Case No.	75 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM REVIW00004362AM23
RA File Number	05AX04000599 AM23
Licence No and Date	0511012841/27/05/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. Complete technical details as per annexure to appendix 4E.	

Case No.	76 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001190AM23
RA File Number	03AX04002047 AM22
Licence No and Date	0311015242/04/06/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2-ynyl-ether (65% Active)	1 Kg	Propargyl Alcohol	0.342 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001369AM23
RA File Number	05AX04000726 AM23
Licence No and Date	0511013187/14/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 99% MIN(QUALITY STATNDARD)	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT	0.78 Kg
		ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.524 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	78 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001723AM23
RA File Number	03AX04001965 AM23
Licence No and Date	0311015952/28/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: Primary Emulsifier (Primary Emulsifier) (containing 80% DERTAL 600)

Qty.: 122 Mt

Import item; DERTAL 600 (Tall Oil Pitch)

Qty.:99.55 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	79 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001826AM23
RA File Number	03AX04002000 AM23
Licence No and Date	0311016061/04/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
COCO AMINE ETHOXYLATE 1 MOLE	1 Kg	ETHYLENE OXIDE	0.1803 Kg
COCO AMINE ETHOXYLATE 2 MOLE	1 Kg	ETHYLENE OXIDE	0.3056 Kg
COCO AMINE ETHOXYLATE 5 MOLE	1 Kg	ETHYLENE OXIDE	0.5238 Kg
COCO AMINE ETHOXYLATE 10 MOLE	1 Kg	ETHYLENE OXIDE	0.6875 Kg
COCO AMINE ETHOXYLATE 12 MOLE	1 Kg	ETHYLENE OXIDE	0.7253 Kg
COCO AMINE ETHOXYLATE 15 MOLE	1 Kg	ETHYLENE OXIDE	0.7674 Kg
COCO AMINE ETHOXYLATE 20 MOLE	1 Kg	ETHYLENE OXIDE	0.8148 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/4/MEET/Jan/202324/7
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Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00001858AM23		
RA File Number	05AX04000994 AM23		
Licence No and Date	0511013587/05/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PENDIMETHALIN 50% EC	1 Litre	PENDIMETHALIN TECHNICAL 95 % MINIMUM	0.510 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00002325AM23		
RA File Number	05AX04001185 AM23		
Licence No and Date	0511014007/28/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
INTERMIX PIGMENT	1 Kg	TITANIUM DIOXIDE	0.90 Kg
		ARTIFICIAL WAX WF 3200	0.12 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	82 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00002336AM23		
RA File Number	03AX04002501 AM23		
Licence No and Date	0311016693/29/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
4-OCTYL-N-(4-OCTYLPHENYL) BENZENAMINE. (YAPOX RA 101)	1 Kg	DIPHENYLAMINE	0.405 Kg
		DIISOBUTYLENE	0.619 Kg
		ACTIVATED CLAY	0.10 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	83 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00002385AM23
RA File Number	08AX04000694 AM23
Licence No and Date	0811005666/01/08/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024	
1. % Dye content in export item 2. C.I. number of export 3. Complete chemistry showing mol. Weight and % yield on molar basis.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	84 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		

HQ File Number	HQRNORM APPLY 00002837AM23		
RA File Number	05AX04001268 AM23		
Licence No and Date	0511014531/29/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 99% MIN	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94% min	0.78 Kg
		ETHYL N-CYANOETHANIMIDEATE 99% min	0.524 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	85 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	VEERAL ADDITIVES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00003014AM23		
RA File Number	03AX04003029 AM23		
Licence No and Date	0311017733/08/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
3-(3,5-bis(1,1-di-methylethyl)-4-hydroxyphenyl)(C7- C9) alkyl(branched) propanoate. (VEENOX L135)	1 Kg	2 6 Di tertiary Butyl Phenol	0.66 Kg
		Methyl Acrylate	0.2756
		Exxal 8 (Mixture of C7 – C9 Alcohols)	0.37 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	86 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00003124AM23		
RA File Number	05AX04001655 AM23		
Licence No and Date	0511014821/14/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 99% MIN	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94% min	0.78 Kg
		ETHYL N-CYANOETHANIMIDEATE 99% min	0.524 Kg
ACETAMIPRID 20% SP	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94% min	0.160 Kg
		ETHYL N-CYANOETHANIMIDEATE 99% min	0.107 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003151AM23
RA File Number	02AX04000321 AM23
Licence No and Date	0211003043/15/09/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 13.5% + PROPICONAZOLE 11.7% (W/W)	1 Kg	AZOXYSTROBIN TECHNICAL 97% min	0.1377 Kg
		PROPICONAZOLE TECHNICAL 95% min	0.1193 Kg
		PROPYLENE GLYCOL	0.0816 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	L S CHEMICALS AND PHARMACEUTICALS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003545AM23
RA File Number	03AX04003408 AM23
Licence No and Date	0311018374/06/10/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
LEAD NITRATE	1 Kg	LEAD INGOTS	0.63 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	89 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003638AM23
RA File Number	31AX04000190 AM23
Licence No and Date	3111001735/11/10/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export S. no	Export description
1	Stitch bonded glass fibre fabrics. (Y-E-1199G/M2 - 1270MM)
2	U-E-1182G/M2 - 1270MM(Stitch bonded glass fibre fabrics)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	90 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003662AM23
RA File Number	03AX04003632 AM23
Licence No and Date	0311018522/12/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Please clarify for making 1 Kg of export product, which are the raw materials used and their quantity imported and indigenous and also satisfy the material balance.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	91 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003671AM23
RA File Number	05AX04002007 AM23
Licence No and Date	0511015277/12/10/2022

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item.
2. COA report indicating moisture content of both import and export.
3. Specific item to be used in making the export.
4. Complete technical details as per annexure to appendix 4E.

Case No.	92 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003736AM23
RA File Number	08AX04001075 AM23
Licence No and Date	0811006254/14/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024

1. Copy of CIB registration showing approved composition.
2. Density of export item

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	93 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00003764AM23
RA File Number	03AX04003572 AM23
Licence No and Date	0311018616/17/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. Composition of export item including indigenous additives. 2. % yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	94 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00003777AM23
RA File Number	03AX04003574 AM23
Licence No and Date	0311018625/17/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. C.I no of export item 2. Composition of export showing % content of kaolin and other additives. 3. Complete chemical reaction, mol. Weight and % yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004117AM23
RA File Number	03AX04003897 AM23
Licence No and Date	0311019060/07/11/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items; Chrome Free Lignosulphonate Appearance - Free Flowing Powder, Lignosulphonate group test-Positive,(Moisture Percent wt-8 max., PH (2 Percent w/v in D/w) at 24 +/- 2 degree C- 2.8-4, Particle Size 90 Percent Min. passes through 70 Mesh ASTM)

Quantity: 1149.0 MT

Import Items:

S.No.	Item Description	Qty. recommended per MT
1	Sodium Lignosulphonate Powder. Lignex 231 (AP)	0.8471 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	96 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004187AM23
RA File Number	03AX04003989 AM23
Licence No and Date	0311019078/08/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024

1. Please clarify for making 1 Kg of export product, which are the raw materials used and their quantity imported and indigenous and also satisfy the material balance.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	97 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004490AM23
RA File Number	03AX04004018 AM23
Licence No and Date	0311019370/21/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage under:-

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/brands)for Auto/Engine/Others) density @ 88% per LTR=5,28,000 KG((Per KG Base Oil content 85% +/- 6% & Additives content 15% +/- 12%))	600000.0 Litre	Base Oil	448800 Kg
		Additives	79200 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	98 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004496AM23
RA File Number	08AX04001334 AM23
Licence No and Date	0811006490/21/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024

1. Copy of CIB registration showing approved composition.
2. Density of export item

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004850AM23
RA File Number	03AX04004491 AM23
Licence No and Date	0311019805/07/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda decided to defer the case for further examination

Case No.	100 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004992AM23
RA File Number	03AX04004638 AM23
Licence No and Date	0311019987/14/12/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	101 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005173AM23
RA File Number	02AX04000526 AM23
Licence No and Date	0211003544/21/12/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024	
1. CIB registration of export item showing approved composition. 2. Density of export item. 3. Wastage applied.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	102 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005427AM23
RA File Number	03AX04004816 AM23
Licence No and Date	0311020340/30/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
HYDROGENATED CASTOR OIL ETHOXYLATE (IAL HCO-40)	1 Kg	ETHYLENE OXIDE	0.67 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	103 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005428AM23
RA File Number	03AX04004706 AM23
Licence No and Date	0311020342/30/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TALLOW AMINE ETHOXYLATE 1 MOLE	1 Kg	ETHYLENE OXIDE	0.1415 Kg
TALLOW AMINE ETHOXYLATE 2 MOLE	1 Kg	ETHYLENE OXIDE	0.2479 Kg
TALLOW AMINE ETHOXYLATE 5 MOLE	1 Kg	ETHYLENE OXIDE	0.4517 Kg
TALLOW AMINE ETHOXYLATE 7 MOLE	1 Kg	ETHYLENE OXIDE	0.5357 Kg
TALLOW AMINE ETHOXYLATE 8 MOLE	1 Kg	ETHYLENE OXIDE	0.5687 Kg

TALLOW AMINE ETHOXYLATE 10 MOLE	1 Kg	ETHYLENE OXIDE	0.6223 Kg
TALLOW AMINE ETHOXYLATE 11 MOLE	1 Kg	ETHYLENE OXIDE	0.6445 Kg
TALLOW AMINE ETHOXYLATE 12 MOLE	1 Kg	ETHYLENE OXIDE	0.6642 Kg
TALLOW AMINE ETHOXYLATE 15 MOLE	1 Kg	ETHYLENE OXIDE	0.7120 Kg
TALLOW AMINE ETHOXYLATE 18 MOLE	1 Kg	ETHYLENE OXIDE	0.7479 Kg
TALLOW AMINE ETHOXYLATE 20 MOLE	1 Kg	ETHYLENE OXIDE	0.7672 Kg
TALLOW AMINE ETHOXYLATE 25 MOLE	1 Kg	ETHYLENE OXIDE	0.8047 Kg
TALLOW AMINE ETHOXYLATE 30 MOLE	1 Kg	ETHYLENE OXIDE	0.8318 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	104 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005500AM23
RA File Number	03AX04004837 AM23
Licence No and Date	0311020461/04/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYSORBATE 20	1 Kg	SORBITOL 70%	0.2651 Kg

(IAL PSB 20)		LAURIC ACID	0.186 Kg
		ETHYLENE OXIDE	0.7170 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	105 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005560AM23
RA File Number	03AX04004928 AM23
Licence No and Date	0311020504/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	106 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005561AM23
RA File Number	03AX04004950 AM23
Licence No and Date	0311020505/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	107 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005563AM23
RA File Number	03AX04004947 AM23
Licence No and Date	0311020506/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	108 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005564AM23
RA File Number	03AX04004929 AM23
Licence No and Date	0311020510/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	109 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005659AM23
RA File Number	03AX04005063 AM23
Licence No and Date	0311020612/11/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	110 / NC/4/MEET/Jan/202324/7	
Case Status	Case Approved	
Party Name	AMAR SPLINTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024	
HQ File Number	HQRNORM APPLY 00005673AM23	
RA File Number	33AX04000091 AM23	
Licence No and Date	3311001036/11/01/2023	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms on One time basis as under:-		
Export item: Match Splints		
Qty.: 705250 Kg		
Import items:		
S. No;	Item Description	Qty. Recommended

1	Popular logs(Popular Nigra)	1990546.97 kg
2	Paraffin Wax	Deleted indigenously procured
3	Phosphoric Acid	Deleted indigenously procured

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	111 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	L S CHEMICALS AND PHARMACEUTICALS		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00005956AM23		
RA File Number	03AX04005332 AM23		
Licence No and Date	0311021023/29/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
LEAD NITRATE	1 Kg	LEAD INGOTS	0.63 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	112 / NC/4/MEET/Jan/202324/7			
Case Status	Case Approved			
Party Name	SAERTEX INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024			
HQ File Number	HQRNORM APPLY 00006559AM23			
RA File Number	NA			
Licence No and Date	3111002032/10/02/2023			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export S. no	Export description	Qty	Import Description	Qty.
1	39181-01 - BiaxGlassfabric	229069.7 Kg	1200tex JUSHI E6 390 -	237407.84 kg

	1010g/m2 2540MM (kg)(Stitch bonded glass fiber fabrics)		Glass Fibrerovings	
2	28145-01 BiaxGlassfabric 1010g/m2 1270MM (kg)(Stitch bonded glass fiber fabrics)	58937.5 kg	1200tex JUSHI E6 390 Glass Fibrerovings	61082.83 Kg
3.	52570 – UD GLASS FIBRE 1200 G/M2 1270MM(Stitch bonded glass fiber fabrics)	29955.74Kg	2400tex CPIC ECT 468GS Glass Fibrerovings	31046.13 kg
4.	28143 - TRIAX 0?/-45?/+45? 1215G/M2 1270MM(Stitch bonded glass fiber fabrics)	36164.52 Kg	Glass Fibrerovings a. 300tex JUSHI E6 390 b) 2400tex CPIC ECT 468GS	a)15206.11 Kg b)22274.80 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	113 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006259AM23
RA File Number	03AX04005487 AM23
Licence No and Date	0311021357/12/02/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	114 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006313AM23

RA File Number	03AX04005520 AM23		
Licence No and Date	0311021433/14/02/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ORGANOMOLYBDENUM COMPLEX OF ORGANIC AMIDE (YALUB 85 M)	1 Kg	MOLYBDENUM TRIOXIDE	0.125 Kg
		FATTY AMIDE	0.4417 Kg
		MONO OLEATE C8 C18	0.312 Kg
		POWER OIL (Petroleum Oil)	0.075 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	115 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	VEERAL ADDITIVES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00006561AM23		
RA File Number	03AX04005755 AM23		
Licence No and Date	0311021667/23/02/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
VEENOX L135 [3-(3,5-bis(1,1-dimethylethyl)-4-hydroxyphenyl)(C7- C9) alkyl(branched) propanoate]	1 Kg	2 6 Di tertiary Butyl Phenol	0.66 Kg
		Methyl Acrylate	0.2756
		Exxal 8 (Mixture of C7 – C9 Alcohols)	0.37 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	116 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006839AM23
RA File Number	05AX04003426 AM23
Licence No and Date	0511017679/09/03/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FIPRONIL 20% + ACTEAMIPRID 20% WDG	1 Kg	5-AMINO-3-CYANO- (2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 % MIN	0.167 Kg
		SODIUM TRIFLUOROMETHANE SULFINATE 70% MIN	0.120 Kg
		N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 %	0.160 Kg
		ETHYL N-CYANOETHANIMIDEATE 99 %	0.107 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	117 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006888AM23
RA File Number	03AX04005959 AM23
Licence No and Date	0311022038/10/03/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
HEXACONAZOLE 5% SC	1 Litre	VALERIC ACID	24.708 gms
		META DICHLORO BENZENE	35.380 gms
		DIMETHYL SULPHIDE	1.972 gms
		POTT. HYDROXIDE(KOH-CAUSTIC POTASH FLAKES)	31.61 gms
		1,2,4-TRIAZOLE	17.40 gms

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	118 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006917AM23
RA File Number	03AX04005988 AM23
Licence No and Date	0311022075/11/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024 1. As per Appendix 4E for making 1 Kg product, total imported inputs are 0.90 Kg and indigenous input is Nil. Please explain material balance Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	119 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006956AM23

RA File Number	03AX04006027 AM23		
Licence No and Date	0311022129/14/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
YAPOX RA 103(BENZENAMINE,4-(1-METHYL-1-PHENYLETHYL)N-PHENYL	1 Kg	DIPHENYLAMINE	0.464 Kg
		ALPHA METHYL STYRENE	0.66 Kg
		ACTIVATED CLAY	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	120 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	KR LIFESCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000104AM24		
RA File Number	02AX04000008 AM24		
Licence No and Date	0211004179/11/04/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
GLYPHOSATE 41% SL(GLYPHOSATE 41% SL)	1 Litre	GLYPHOSATE 95% TECH	0.375 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	121 / NC/4/MEET/Jan/202324/7		
Case Status	Case Deferred		
Party Name	LARIOX INTERNATIONAL		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000296AM24		

RA File Number	03AX04000193 AM24
Licence No and Date	0311022944/19/04/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	122 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00000462AM24
RA File Number	03AX04000269 AM24
Licence No and Date	0311023175/28/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item Name: ACTIVATOR 1250((-NCO CONTENT: 24+/- 1%) FOR THE POLYURETHANE NO-BAKE PROCESS	
Qty.: 148135.0 KILOGRAMS (KGS)	
Import item: POLYMETHYLENE POLYPHENYLENE ISOCYANATE POLYMERIC MDI	
Qty.: 115693.44 KILOGRAMS (KGS)	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	123 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000542AM24		
RA File Number	03AX04000175 AM24		
Licence No and Date	0311023305/03/05/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROFENOFOS 50% EC	1 Litre	Diethyl Phosphoro Chloride Thioate	0.291 Kg

		(O,O-DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	
		Ortho Chlorophenol (OCP)	0.220 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	124 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00000567AM24		
RA File Number	03AX04000440 AM24		
Licence No and Date	0311023338/04/05/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.406 Kg
		ACTIVATED CLAY	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	125 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00004381AM24
RA File Number	NA
Licence No and Date	0311024137/02/06/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TARTRAZINE	1 Kg	ANILINE	0.480 Kg
		DIMETHYL ACETAL SUCCINATE	0.426 Kg
		SODA ASH	0.570 Kg
		SODIUM NITRITE	0.315 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	126 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001362AM24
RA File Number	50AX04000011 AM24
Licence No and Date	5011000909/07/06/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: Silicone Coated Release Paper(A) GSM 30 to 200 as per the requirement, (B) Half to six per cent coating as per the requirement (C) Customized width as per the requirement (D) Customized length as per the requirement)

Qty.: 3,00,000 KILOGRAMS (KGS)

Import items:

S. No.	Item Description	Qt. Recommended
1.	Glassine paper 60 to 200 GSM	312,000 Kg

Note: GSM of Export items should match (or 1or 2GSM higher) than import items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	127 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001532AM24
RA File Number	05AX04000738 AM24
Licence No and Date	0511019313/13/06/2023
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. Complete technical details as per annexure to appendix 4E.	

Case No.	128 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00001894AM24
RA File Number	05AX04000786 AM24
Licence No and Date	0511019422/19/06/2023
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Complete calculation for the requirement of raw material indicating moisture content of each raw material and export item. 2. COA report indicating moisture content of both import and export. 3. Specific item to be used in making the export. Complete technical details as per annexure to appendix 4E.	

Case No.	129 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved

Party Name	INDO AMINES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00001955AM24		
RA File Number	03AX04001217 AM24		
Licence No and Date	0311024689/20/06/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PHENOL ETHOXYLATE 4 MOLE OR IAL PH 4	1 Kg	PHENOL	0.35 Kg
		ETHYLENE OXIDE	0.65 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	130 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00002724AM24		
RA File Number	03AX04001323 AM24		
Licence No and Date	0311024921/27/06/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROFENOFOS 40% + CYPERMETHRIN 4% EC	1 Litre	Diethyl Phosphoro Chloride Thioate (O,O-DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.255 Kg
		Ortho Chlorophenol (OCP)	0.174 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	131 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005150AM24
RA File Number	52AX04000145 AM24
Licence No and Date	5211005510/21/08/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: PRINTED CARTONS OF PAPER BOARD Qty.: 521740 Kg Import Item: PAPER BOARD of Relevant GSM (200 to 400 GSM) Import Qty.: 579131.4 Kg Note: GSM of both import and export items should match with each other. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	132 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005190AM24
RA File Number	52AX04000148 AM24
Licence No and Date	5211005531/23/08/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: PRINTED CARTONS OF PAPER BOARD Qty.: 260870 Kg Import: KRAFT LINER BOARD of relevant GSM (225 to 450 GSM) Qty.: 289565.7 Kg Note: GSM of both import and export items should match with each other.. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	133 / NC/4/MEET/Jan/202324/7
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Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00005213AM24		
RA File Number	03AX04002362 AM24		
Licence No and Date	0311026576/24/08/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
4-OCTYL-N-(4-OCTYLPHENYL) BENZENAMINE. (YAPOX RA 101)	1 Kg	DIPHENYLAMINE	0.405 Kg
		DIISOBUTYLENE	0.619 Kg
		ACTIVATED CLAY	0.10 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	134 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00005351AM24		
RA File Number	15AX04000035 AM24		
Licence No and Date	1511000234/31/08/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch(U.V. Stabilizer Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.790 MT, AntiOxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	35.0 MT	LLDPE (Linear Low Density Polyethylene)	28.48 MT
		Anti-oxidant	0.515 MT

		U.V. Stabilizer	7.21 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	135 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005371AM24
RA File Number	15AX04000034 AM24
Licence No and Date	1511000235/01/09/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch(U.V. Stabilizer Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.790 MT, AntiOxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	50.0 MT	LLDPE (Linear Low Density Polyethylene)	40.685 MTS
		Anti-oxidant	0.515 MTS
		U.V. Stabilizer	10.3 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	136 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005517AM24
RA File Number	15AX04000040 AM24
Licence No and Date	1511000246/08/09/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch(U.V. Stabilizer Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.390 MT, Anti Oxidant 0.010 MT, U.V. Stabilizer 0.200 MT and Calcium Carbonate 0.400 MT in per MT Qty of Net Export))	45.0 MT	LLDPE (Linear Low Density Polyethylene)	18.077 MT
		Anti-oxidant	0.464 MT
		U.V. Stabilizer	9.27 MT
		Calcium Carbonate	18.54 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	137 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005740AM24
RA File Number	03AX04002745 AM24
Licence No and Date	0311027195/18/09/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024	
1. Complete chemical reaction with mol. Weight of each reactant and % yield. 2. % wastage claimed and justification for same.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	138 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005824AM24
RA File Number	15AX04000041 AM24
Licence No and Date	1511000257/22/09/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch(U.V. Stabilizer Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.790 MT, AntiOxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	150.0 MT	LLDPE (Linear Low Density Polyethylene)	122.055 MT
		Anti-oxidant	1.545 MT
		U.V. Stabilizer	30.9 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	139 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00005901AM24
RA File Number	03AX04002937 AM24
Licence No and Date	0311027466/27/09/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination.	

Case No.	140 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	INDIA GELATINE AND CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00006194AM24		
RA File Number	03AX04002793 AM24		
Licence No and Date	0311027842/12/10/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg
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NOTE: 1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import.

- 1. Above norms are subject to import policy and veterinary certificate for import of crushed bones/ Gel Bones for Gelatin/Osein production.**
- 2. Above norms are valid for present AA only.**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	141 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006277AM24
RA File Number	03AX04003227 AM24
Licence No and Date	0311027931/16/10/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.406 Kg
		ACTIVATED CLAY	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	142 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006296AM24

RA File Number	03AX04002288 AM24		
Licence No and Date	0311027941/17/10/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PERFUMED INCENSE STICKS((67,20,00,000) NUMBER OF STICKS)	67,20,00,000 Number	RAW INCENSE STICKS	1.02 No./No. of relevant size
PERFUMED INCENSE STICKS((28,34,64,567) NUMBER OF STICKS)	28,34,64,567 Number	RAW INCENSE STICKS	1.02 No./No. of relevant size
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	143 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	INDO AMINES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00006471AM24		
RA File Number	03AX04003354 AM24		
Licence No and Date	0311028245/27/10/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
HYDROGENATED CASTOR OIL ETHOXYLATE (IAL HCO-40)	1 Kg	ETHYLENE OXIDE	0.67 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	144 / NC/4/MEET/Jan/202324/7		
Case Status	Case Deferred		
Party Name	BAYER VAPI PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		

HQ File Number	HQRNORM APPLY 00006530AM24
RA File Number	03AX04003453 AM24
Licence No and Date	0311028333/31/10/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	145 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00006659AM24		
RA File Number	03AX04003577 AM24		
Licence No and Date	0311028515/06/11/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.406 Kg
		ACTIVATED CLAY	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	146 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006769AM24
RA File Number	05AX04002412 AM24
Licence No and Date	0511021995/09/11/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024	

1. Complete chemistry, chemical reaction with molar yield, molar weight of export and import.
2. Stoichiometric balance.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	147 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006874AM24
RA File Number	52AX04000245 AM24
Licence No and Date	5211006467/16/11/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: PRINTED CARTONS OF PAPER BOARD

Qty.; 454546 Kg

Import: UNCOATED PAPER OR PAPER BOARD OF RELEVANT GSM (200 to 400GSM)

Qty.; 504546.06 Kg

Note: GSM of both import and export items should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	148 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00006913AM24
RA File Number	52AX04000246 AM24
Licence No and Date	5211006478/20/11/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: PRINTED CARTONS OF PAPER BOARD (Polyethylene Coated)

Qty.; 490910 Kg

Import items:

S.No.	Item Description	Qty. recommended
1	KRAFT LINER BOARD of relevant GSM (225 to 450 GSM)	500000 Kg
2	LOW DENSITY POLYETHYLENE OF RELEVANT GRADE	40000 kg

Note: GSM of both import and export items should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	149 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00007223AM24
RA File Number	03AX04004013 AM24
Licence No and Date	0311029147/06/12/2023
Norms Committee Decision:	
: The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	150 / NC/4/MEET/Jan/202324/7		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024		
HQ File Number	HQRNORM APPLY 00007434AM24		
RA File Number	03AX04004202 AM24		
Licence No and Date	0311029416/18/12/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.406 Kg

		ACTIVATED CLAY	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	151 / NC/4/MEET/Jan/202324/7
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00007492AM24
RA File Number	03AX04004185 AM24
Licence No and Date	0311029512/20/12/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg

NOTE: 1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import.

- 1. Above norms are subject to import policy and veterinary certificate for import of crushed bones/ Gel Bones for Gelatin/Ossein production.**
- 2. Above norms are valid for present AA only.**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	152 / NC/4/MEET/Jan/202324/7
Case Status	Case Deferred
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202324/ 7 and 09/02/2024
HQ File Number	HQRNORM APPLY 00007832AM24
RA File Number	13AX04000294 AM24
Licence No and Date	1311002484/09/01/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2023-24/7 dated 09.02.2024

1. To indicate indigenous items in 4 E.

2. Complete calculation for the requirement of raw materials indicating import content in the export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case